

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 490/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Jam Khambhaliya Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Jam Khambhaliya Transmission Limited (JKTL)

Respondents : Central Transmission Utility of India Limited & Ors.

**Petition No. 489/TL/2024**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Jam Khambhaliya Transmission Limited.

Petitioner : Jam Khambhaliya Transmission Limited (JKTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Vikas Kumar, JKTL  
Shri Hemant Singh, Advocate, RIL  
Ms. Lavanya Panwar, Advocate, RIL  
Ms. Supriya Rastogi, Advocate, RIL  
Shri Ranjeet S. Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to “*Augmentation of transformation capacity at Jam Khambhaliya PS (GIS)*” (“the Project”) and for the grant of a transmission licence for establishing the Project.

2. Learned counsel appearing for the Respondent, Reliance Industries Limited (RIL), accepted the notice and sought liberty to file a reply in the matter.

3. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) The Petitioner to implead GETCO as a party to the Petition in Petition No. 489/TL/2024 and file a revised memo of parties within two days.

(b) Admit and issue notice to the Respondents, subject to the just exceptions;

(c) The Respondents, including GETCO to file their respective replies, if any, within 10 days with a copy to the Petitioner, who may file its rejoinder(s) within 5 days thereafter.

4. CTUIL is directed to file on an affidavit within 10 days the details of the Inter-Connecting Upstream and Downstream Transmission System in a format as below:

Sl. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

5. Subject to the above, Petition No. 489/TL/2024 was reserved for order. Whereas Petition No. 490/AT/2024 will be listed for the hearing on **6.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**